CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.65/MP/2024

Subject : Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking

approval of the Commission for the Supplemental Power Purchase

Agreements dated 28.02.2023.

Petitioner : Haryana Power Purchase Centre (HPPC).

: Adani Power Limited. Respondent

Date of Hearing **: 29.4.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Tushar Mathur, Advocate, HPPC Parties Present

Shri Amit Kapur, Advocate, APL

Ms. Poonam Verma Sengupta, Advocate, APL

Shri Saunak Rajguru, Advocate, APL Ms. Priyakshi Bhatnagar, Advocate, APL

Shri Kumar Gaurav, APL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, APL, made detailed submissions and concluded their respective arguments in the matter.

- Considering the submissions made by the learned counsels for the parties, the Commission permitted the parties to file their respective written submissions within two weeks, with a copy to the other side.
- 3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission (T.D. Pant) Joint Chief (Law)